

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6610 of 2006

&

W.P.(C) No.3368 of 2014

Krushna Prasad Sahoo ***Petitioner***

Mr. Gautam Mishra, Senior Advocate (Amicus Curiae)

Mr.S.K. Nanda, Advocate

-versus-

State of Orissa and others

..... ***Opposite Parties***

Mr. M.S. Sahoo, A.G.A.

CORAM:

THE CHIEF JUSTICE

JUSTICE B. P. ROUTRAY

ORDER

27.04.2021

Order No.

24.

1. This matter is taken up by video conferencing mode.
2. Mr. M.S. Sahoo, learned Additional Government Advocate for the State-Opposite Parties states that he will provide the copies of the reports submitted to this Court by the various District Collectors to Mr. G. Mishra, learned A.C. and Mr. S.K. Nanda, learned counsel for the Petitioner within one week.
3. Mr. Mishra is requested to prepare a comprehensive summary on that basis.
4. As regards vaccination in jails, Mr. Mishra points out that many prison inmates may not have identity documents for registration on the COWIN portal. Accordingly, it is directed that the State Government will make appropriate arrangements to

ensure that no prison inmate is denied vaccination only on the ground that the inmate is unable to get registered on the COWIN portal. Alternate arrangements should be made to ensure that vaccination is not denied to such inmate.

5. On the issue of commutation and remission of the sentences of prisoners found eligible for that benefit, the Member Secretary, OSLSA is directed to coordinate with the State Government and take steps in that regard in a time-bound manner. The Member Secretary will apprise this Court of the developments on the next date.

6. For the remaining issues, list on 12th May, 2021.

7. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge